(2022) 01 SEBI CK 0043

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 1387, 1388, 1389, 1390, 1391, 1392, 1393, 1394Of 2021, Appeal No. 803, 804, 805, 806, 807, 808, 809, 810 Of 2021

Class Commercial Pvt. Ltd And Others APPELLANT

Vs

Securities And Exchange Board Of India RESPONDENT

Date of Decision : 11-01-2022

Acts Referred:

Citation : (2022) 01 SEBI CK 0043

Hon'ble Judges : Tarun Agarwala, Presiding Officer;M. T. Joshi, J

Bench : Division Bench

Advocate : Dr. S. K. Jain, Nidhi Singh, Binjal Samani, Aditi Palnitkar, Moksha Kothari, Vidhii Partners, Vikas Bengani, Harsh Kesharia

Final Decision : Allowed

Judgement

1. All these appeals are against a common order dated 3rd September, 2020 and are being taken up together.

2. There is a delay in the filing of the appeals. For the reasons stated in the applications and in view of the Supreme Court in suo-moto writ petition

(civil) no(s).3/2020 the delay is condoned. The applications are allowed.

3. Connect with appeal no.319 of 2020 Praveen Kurele & Ors. vs. SEBI.

4. We have heard the learned counsel for the parties. Order reserved. Written submissions may be filed in brief by the parties within a week from

today.

5. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

copy sent by fax and/or email.

